

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI**

OA no. 3 of 2026

Public Action Committee & Ors

..... Applicant(s)

V/s

Punjab Dyers Association & Ors

..... Respondents(s)

**INDEX**


S. No.	Particulars	Page No.
1	Short reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of Punjab Pollution Control Board i.e. respondent no.4 and 5	1-6
2	<b>Annexure R 4-5/A</b> A copy of letter no. 561 dated 07.04.2026 written to the District Development and Panchayat Officer, Ludhiana by the Environmental Engineer, Regional Office-3, Ludhiana	7-9
3	<b>Annexure R 4-5/B</b> A copy of letter no. 563 dated 07.04.2026 written to the Municipal Corporation, Ludhiana by the Environmental Engineer, Regional Office-3, Ludhiana.	10-12
4	<b>Annexure R 4-5/C</b> The pictures taken during the visit on 20.03.2026 by the officer of the Board of the location at (Latitude 300 58'19" N, Longitude 750 55'21" E)	13-14
5	<b>Annexure R 4-5/D</b> A copy of letter dated 10.06.2021 of the Central Pollution Control Board regarding CAAQMS.	15
6	<b>Annexure R 4-5/E</b> A copy of letter no.459 dated 17.09.2021 of Central Pollution Control Board regarding CAAQMS.	16-20


7. Proof of Service

Date: 12/4/2026

Place: Ludhiana

21

  
 (Er. Jaspal Singh)  
 Environmental Engineer  
 Punjab Pollution Control Board,  
 Regional Office-3, Ludhiana

  
 Adv. Naman Kumar (D/6574/2023)

Law Offices of Apar Gupta  
 E-215, East of Kailash, New Delhi - 110065  
 Mobile: 9990000256; Email: office@aparlaw.in

- 1 -

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH)

Original Application No. 3 of 2026



IN THE MATTER OF

Public Action Committee & Ors

..... Applicant(s)

V/s

Punjab Dyers Association & Ors

..... Respondents(s)

Short reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of Punjab Pollution Control Board i.e. respondent no.4 and 5.

I, the above-named deponent, do hereby solemnly affirm and state as under:

**RESPECTFULLY SHOWETH**

- 1) That the deponent namely Er. Jaspal Singh is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office-3 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of Punjab Pollution Control Board i.e. respondent no. 4 and 5.
- 2) That the applicant Public Action Committee has filed the above-mentioned application alleging that the members and shareholders of M/s Punjab Dyers Association connected with 50 MLD CETP plant located at Tajpur Dyeing



Complex are using pet coke / rice husk and cow dung as fuel and are causing massive pollution. It is further alleged that these units are illegally disposing of the fly ash in the open area in and around Tajpur Cluster and such air pollution is causing health hazardous to the residents.

- 3) That the Original Application filed by Public Action Committee has been examined and it is submitted that except producing some photographs, the application has been filed without any cogent evidence to prove the facts mentioned in the appeal. Considering the entire facts of the Original Application, a short reply is being filed by the deponent on behalf of the Punjab Pollution Control Board mentioning therein the relevant facts relating to the issue of fly ash as alleged by the applicant.
- 4) That in the first instance, it is submitted that the 50 MLD CETP plant located at Tajpur Complex, Ludhiana being operated by the SPV namely Punjab Dyers Association is not generating any kind of fly ash in its operation. The 50 MLD CETP is only engaged in the treatment of wastewater of the member dyeing and textile units situated at Tajpur Complex, Ludhiana.
- 5) That as per the data available with the office of the Punjab Pollution Control Board, there are around 110 members of the 50 MLD CETP. All the member units of 50 MLD CETP have obtained the consent to operate of the respondent of Punjab Pollution Control Board under the provisions of the Air (Prevention and Control of Pollution) Act, 1981. The dyeing and textile units are generating fly ash after using the approved fuel such as rice husk, agro waste and wood in their boilers.
- 6) That it is pertinent to mention here that all the units who have obtained the consent to operate of the Board under the Air (Prevention and Control of Pollution) Act, 1981 have installed separate Air Pollution Control Devices (APCDs) in the premises of the industrial units to contain the cause of air pollution.
- 7) That only 08 industries situated at Tajpur Road are using pet coke as fuel in their boilers, the usage of which is allowed by the Punjab Pollution Control Board with certain conditions. It is relevant to mention there that the usage of



pet coke does not generate any kind of ash. The very minor quantity of ash which is generated with the usage of pet coke is reused in the boiler itself.

- 8) That it is pertinent to mention here that the fly ash generated by the dyeing and textile units with the usage of approved fuel of rice husk, agro waste and wood in their boilers is not of hazardous nature as alleged by the applicant. Such fly ash is used for filling up of low-lying areas, leveling of ground, in construction and in brick kilns. Such fly ash of agro based fuel is beneficial for soil health and is extensively used by the farmers in the agricultural fields. It is also important to mention here that no authorization under the HWM Rules, 2016 for handling and disposal of such ash is required from the State Pollution Control Board.
- 9) That some of incidents which have been mentioned and reported in the Original Application by the applicant have been verified by the officers of the Board by performing a physical visit to the sites in questions. The observations and findings of the visiting officers about the places visited are mentioned below.
  - a) The sites mentioned in the application were visited and inspected by the officers of the Board on 19.03.2026.
  - b) Fly ash was found dumped at a location (Google coordinates - Latitude  $30^{\circ} 934305^{\circ}$  Longitude  $75^{\circ} 912138^{\circ}$ ) in vacant plot along with Tajpur Road, Ludhiana. Another location having Latitude  $30^{\circ} 930308^{\circ}$  Longitude  $75^{\circ} 912138^{\circ}$  near Medicare, Kakka Road, Tajpur Road, Ludhiana was also visited on 19.03.2026. A letter bearing no. 561 dated 07.04.2026 was written to the District Development and Panchayat Officer, Ludhiana by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana to identify the owner of the said plot and initiation of appropriate action for proper upkeep of the plot. A copy of letter no. 561 dated 07.04.2026 is enclosed as **Annexure R 4-5/A**.
  - c) Fly ash was found dumped by the visiting officer at the location (lat  $30.91841^{\circ}$  Long  $75.903072^{\circ}$ ) in a vacant plot along Tajpur Road, within MC limits. A letter bearing no. 563 dated 07.04.2026 was written to the Commissioner, Municipal Corporation, Ludhiana by the Environmental Engineer, Punjab Pollution Control Board, Regional



— 4 —

Office-3, Ludhiana to identify the owner of the said plot and initiation of appropriate action for proper upkeep of the plot. A copy of letter no 563 dated 07.04.2026 is enclosed as **Annexure R 4-5/B**.

- d) The location of Google earth screenshot dated 15.10.2023 of fly ash dumped in around 2.50 acre as given in Annexure P-8 by the applicant was visited by the officer of the Board on 20.03.2026 and it was observed that animal fodder crop was currently grown on the land and no fly ash was found dumped on the surface. On further enquiry, it was observed that the land is historically low lying and land owner has utilized the fly ash for the purpose of raising the land level and after that it was brought back under agriculture cultivation. The incident reported by the applicant pretrains to year October, 2023 and since then 2½ years have passed. The pictures taken during the visit on 20.03.2026 by the officer of the Board of the location at (Latitude 30° 58'19" N, Longitude 75° 55'21" E) are placed at **Annexure R 4-5/C**.
- 10) That it is further relevant to mention here that the Punjab Pollution Control Board keep on monitoring the industrial units from time to time for compliance of the provisions of the Air (Prevention and Control of Pollution) Act, 1981. The Board conduct regular inspections of the units as per protocol and take appropriate action against the industries found violating the provisions of the Air (Prevention and Control of Pollution) Act, 1981.
- 11) That the allegation made by the applicant is wrong hence denied that the Punjab Pollution Control Board has failed to install Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Ludhiana in-spite of the Central Pollution Control Board action plan dated 30.04.2019 mandating the installation of 03 additional CAAQMS at Ludhiana. In reply, it is submitted that the Central Pollution Control Board vide letter dated 10.06.2021 has informed the State Pollution Control Boards / Pollution Control Committees that it has been decided that SPCB/PCC shall not issue any fresh work orders in case of CAAQMS sanctioned from Government of India funding, till further communication. A copy of letter dated 10.06.2021 of the Central Pollution Control Board is enclosed as **Annexure R 4-5/D**. The Central Pollution Control

*(Signature)*



Board vide further letter no. 459 dated 17.09.2021 has informed the Pollution Control Boards / Pollution Control Committees that the matter was discussed in the meeting dated 15.07.2021 to review the action taken as per Fifteen Finance Commission (XVFC) recommendation for million plus cities / Urban Agglomeration. It has been decided that action can be taken to install one CAAQMS in each non-attainment city. If more than one CAAQMS is sanctioned and work order is not awarded so far, it may be shifted to another NCAP cities for ensuring one CAAQMS in each city. In view of these facts, only one CAAQMS has been installed at Ludhiana and there is no deliberate failure of Punjab Pollution Control Board to install more CAAQMS at Ludhiana as alleged by the applicant. A copy of letter no.459 dated 17.09.2021 of Central Pollution Control Board is enclosed as **Annexure 4-5/E**.

- 12) That the Punjab Pollution Control Board is taking and will take appropriate action against the industries or the persons found violating the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and or unscientific disposal of fly ash. However, it is submitted that there is no earmarked zone in the City of Ludhiana for disposal of such fly ash which is non-hazardous and for which there is high demand from the farmers being useful for the fertility of soil. The Municipal Corporation being the custodian of the city of Ludhiana for providing civil amenities to the residents of the city may consider the provide suitable land for the collection and disposal of fly ash generated from the boilers of the small industrial units.
- 13) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of respondent Punjab Pollution Control Board in compliance to order dated 08.01.2026 for kind consideration of this Hon'ble Tribunal.

  
Deponent

Dated: 12/4/2026

Place: Ludhiana

(Er. Jaspal Singh)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office-3, Ludhiana  
(On behalf of Punjab Pollution Control Board)



**VERIFICATION:**

Verified that the contents of the above short reply by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 12/4/21

Place: Ludhiana

  
Deponent

(Er. Jaspal Singh)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office-3, Ludhiana  
(On behalf of Punjab Pollution Control Board)

I know the deponent/executant  
and he/she has signed in my  
Presence 793351601231  
U.P.D. S. S. S.

Certified that the affidavit, S.P.L., G.P.  
has been readover & explained to the deponent-  
executant who seemed directly to understand  
the same at the time making thereof

Attested As Identifier

  
NOTARY PUBLIC  
LUDHIANA  
PUNJAB, INDIA

12 APR 2021



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III

Savitri Complex-1, (Dada Motors), 3<sup>rd</sup> Floor, Dholewal Chowk, G.T. Road, Ludhiana

ppcbro3@yahoo.com

Ph No. 0161-25400450

No. 561  
To

Dated 07/04/20


The District Development and Panchayat Officer,  
Ludhiana

**Subject:- Regarding open dumping of fly ash in empty plot at Tajpur Road, Ludhiana.**

It is intimated that during visit to the area, it has been found that large quantity of fly ash has been dumped on a vacant plot along Tajpur Road, Ludhiana (Google coordinates- Lat 30.934305° Long 75.918689° and Lat 30.930308° Long 75.912138°). The said material is prone to dispersal, particularly during windy conditions, resulting in inconvenience and nuisance to the surrounding residents.

Therefore, it is requested that the owner/occupier of the said plot may kindly be identified and appropriate action be initiated against them with directions to ensure proper upkeep of the plot and removal of the dumped material at the earliest, please.

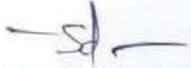
DA/Photograph

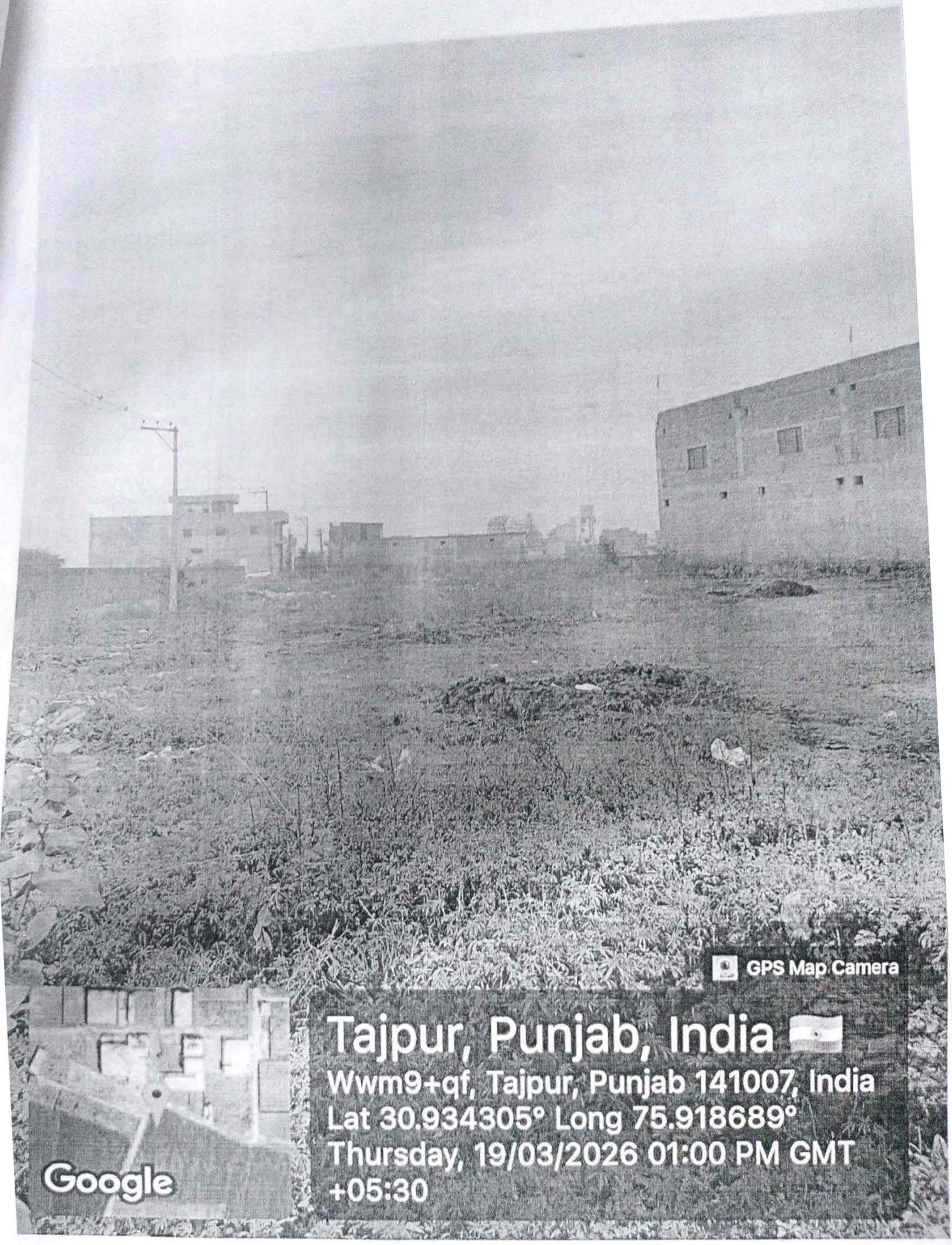
  
Environmental Engineer

Endst. No.....

Dated.....

A copy of the above is forwarded to Senior Environmental Engineer,  
Zonal office-2, Ludhiana for information, please.

  
Environmental Engineer



GPS Map Camera

# Tajpur, Punjab, India

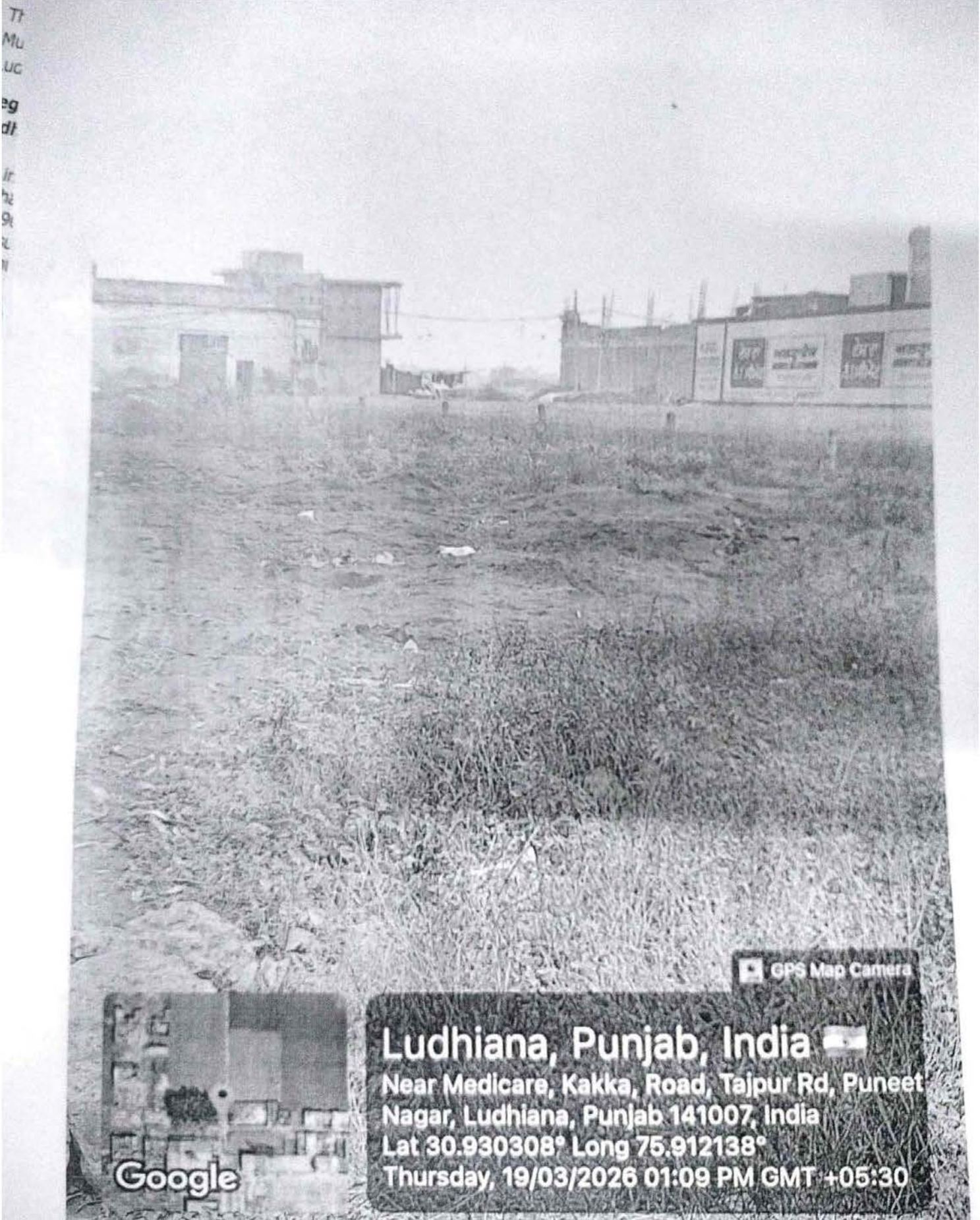
Wwm9+qf, Tajpur, Punjab 141007, India

Lat 30.934305° Long 75.918689°

Thursday, 19/03/2026 01:00 PM GMT

+05:30

Google



GPS Map Camera

**Ludhiana, Punjab, India** 🇮🇳  
Near Medicare, Kakka, Road, Tajpur Rd, Puneet  
Nagar, Ludhiana, Punjab 141007, India  
Lat 30.930308° Long 75.912138°  
Thursday, 19/03/2026 01:09 PM GMT +05:30

Google



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III

Savitri Complex-1, (Dada Motors), 3<sup>rd</sup> Floor, Dholewal Chowk, G.T. Road, Ludhiana

ppcbro3@yahoo.com

Ph No. 0161-25400450

No.....563  
To

Dated...07/04/26

The Commissioner,  
Municipal Corporation,  
Ludhiana

**Subject:- Regarding open dumping of fly ash in empty plot at Tajpur Road, Ludhiana.**

It is intimated that during visit to the area, it has been found that large quantity of fly ash has been dumped on a vacant plot along Tajpur Road, Ludhiana (Lat 30.91841° Long 75.903072°). The said material is prone to dispersal, particularly during windy conditions, resulting in inconvenience and nuisance to the surrounding residents. It is pertinent to mention that the said site is situated along Budha Dariya, within MC limit.

Therefore, it is requested that the concerned officer of the Municipal Corporation, Ludhiana be directed that the owner/occupier of the said plot may kindly be identified and appropriate action be initiated against them in accordance with the municipal bye-laws with directions to ensure proper upkeep of the plot and removal of the dumped material at the earliest, please.

**DA/Photograph**

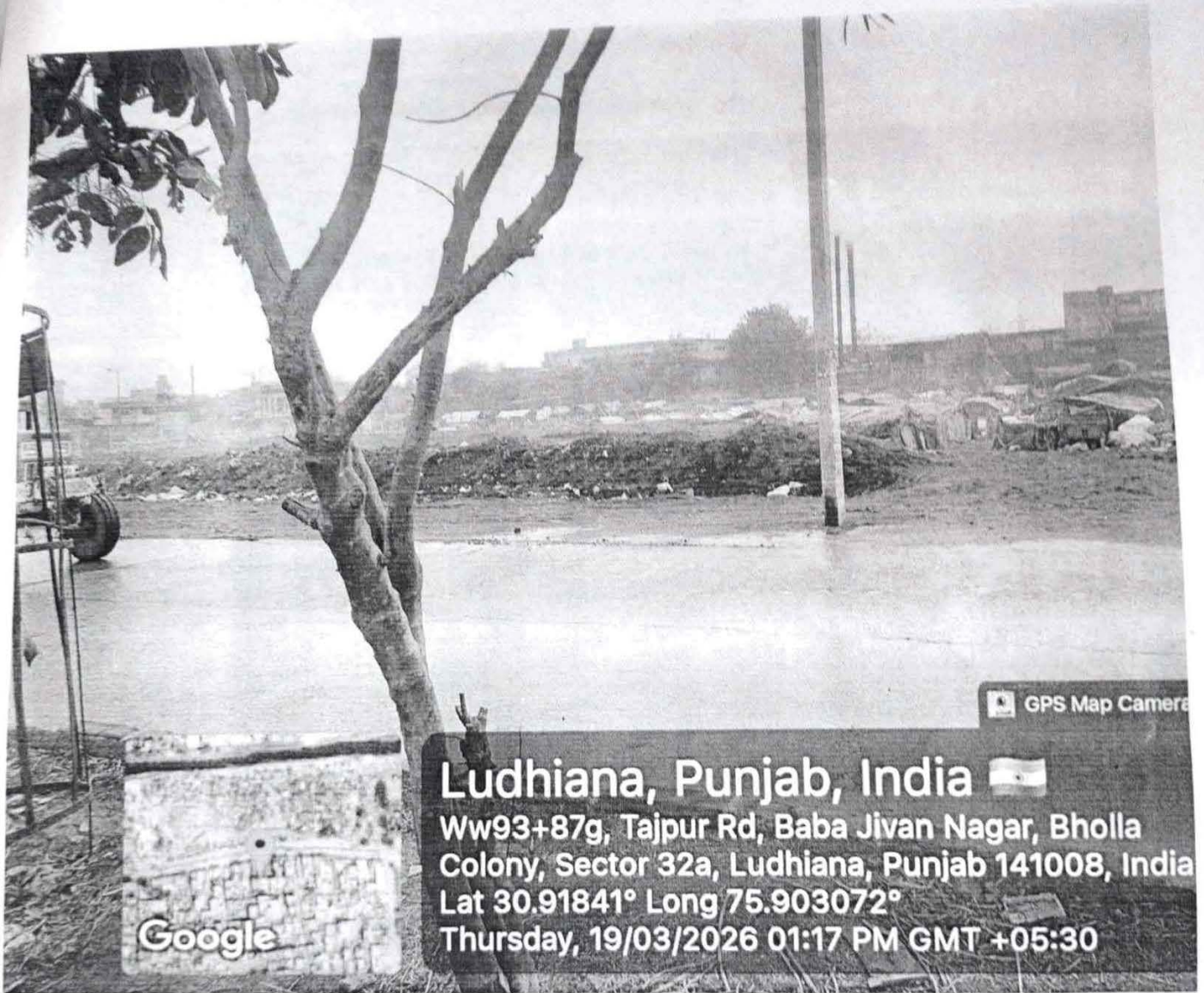
**Environmental Engineer**

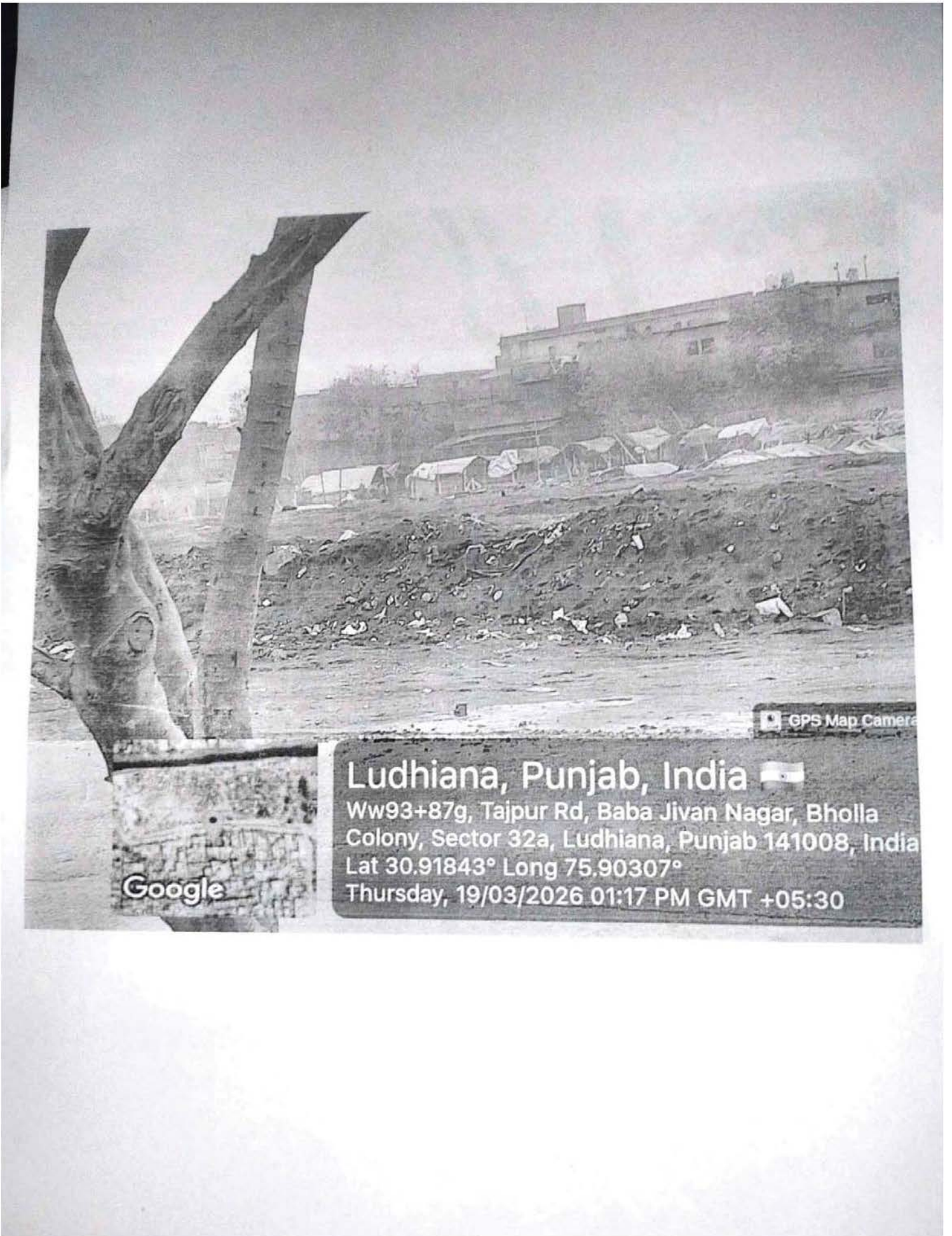
**Endst. No.....**

**Dated.....**

A copy of the above is forwarded to Senior Environmental Engineer, Zonal office-2, Ludhiana for information, please.

**Environmental Engineer**






GPS Map Camera


**Ludhiana, Punjab, India**   
Ww93+87g, Tajpur Rd, Baba Jivan Nagar, Bholla  
Colony, Sector 32a, Ludhiana, Punjab 141008, India  
Lat 30.91843° Long 75.90307°  
Thursday, 19/03/2026 01:17 PM GMT +05:30

Google




 GPS Map Camera




**Ludhiana, Punjab, India**   
8, Ludhiana, Punjab 141007, India  
Lat 30.971227° Long 75.925408°  
Friday, 20/03/2026 01:57 PM GMT +05:30



 GPS Map Camera



**Ludhiana, Punjab, India**   
8, Ludhiana, Punjab 141007, India  
Lat 30.97117° Long 75.925632°  
Friday, 20/03/2026 01:57 PM GMT +05:30

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
**CENTRAL POLLUTION CONTROL BOARD**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

No. CP-99/37/2021-MS-CPCB-HO-CPCB-HO

Dated 10<sup>th</sup> June, 2021

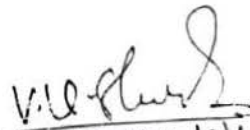
Member Secretary  
 State Pollution Control Boards/Pollution Control Committees

**Establishment of Continuous Ambient Air Quality Monitoring Stations (CAAQMS)- regarding**

Madam,

This is in reference to the Establishment of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) under Central Government Schemes. In this regard, it has been decided that SPCB/PCC shall not issue any fresh work orders in case of CAAQMS sanctioned from Government of India funding, till further communication.

This has approval of Competent Authority.

  
 (V K Shukla) 10/6

AD & Divisional Head  
 AQMN, CPCB, Delhi



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F.No. CP-99/37/2021-MS-CPCB-HO-CPCB-HO(P1) Dated 17<sup>th</sup> September, 2021

To,

The Member Secretary (As per list)  
State Pollution Control Boards/Pollution Control Committees

**Sub: Establishment of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) regarding**

Sir/Madam,

This is in reference to the establishment of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) under Central Government Schemes. In this regards, a letter dated 10<sup>th</sup> June, 2021 was issued by CPCB that SPCB/PCC shall not issue any fresh work orders in case of CAAQMS sanctioned from Government of India funding, till further communication.

2. The matter was discussed in the meeting dated 15<sup>th</sup> July, 2021 to review the action taken as per Fifteen Finance Commission (XVFC) recommendation for Million plus cities/Urban Agglomeration. It has been decided that actions can be taken to install one CAAQMS in each non-attainment city. If more than one CAAQMS is sanctioned and work order is not awarded so far, it may be shifted to another NCAP cities for ensuring one CAAQMS in each city. The minutes of the said meeting is enclosed.

3. This is for your information and necessary action by the concerned authorities.

Encls: As above

  
(Prashant Gargava)  
Member Secretary

**Minutes of Meeting to discuss the progress on actions taken as per Fifteenth Finance Commission (XVFC) recommendations for Million plus Cities / Urban Agglomerations**

Meeting to sensitize Urban Local Bodies (ULBs) of 42 Cities/ Urban Agglomeration (U.A.) along with respective Principal Secretaries of Department of Environment & Department of Urban Development and Chairman of State Pollution Control Board from 15 States under Fifteenth Finance Commission (XVFC). deputed nodal officers of CPCB for taking actions on air quality improvements was convened on 15th July, 2021 at 04.30 PM through video conferencing under chairmanship of Shri. Naresh Pal Gangwar, Chairman, Central Pollution Control Board (CPCB). List of participants is enclosed (**Annexure I**).

01. At the outset, Chairman, CPCB welcomed Principal Secretaries of Environment Department and Urban Development Department, Municipal Commissioners of ULBs, representative from SPCBs & CPCB and underscored the meeting agenda. He highlighted that a sum of Rs. 4,400 Cr under XVFC grant has been released in FY 2020-21 to 42 million plus cities for the improvement of air quality, out of these 29 cities have received fund under NCAP too. He also appraised that XVFC has recommended a provision of Rs. 12,139 Cr grant from FY 2021-22 to 2025-26 for 42 ULBs as Million plus Challenge Fund (MCF) for improving air quality of these cities and informed that this grant will be released based on performance of cities in terms of improvement of air quality in preceding year. Those cities which are not able to achieve benchmark of improving air quality, their grant will be deducted after third party assessment and will be given to other performing cities or to non-million plus cities. Criteria of performance assessment is finalized by MoEFCC and is under approval of DoE and detailed guidelines will be issued shortly, meanwhile ULBs should start utilizing the released fund strictly for implementing city action plan for clean air and also mobilize fund available through own sources as well as from state government and also from other schemes such as Swatch Bharat Mission (SBM) 2.0, Smart City, SATAT, FAME-II, AMRUT etc on convergence of fund aspect for taking air quality improvement measures. He also requested all ULBS to fast track component wise implementation of city action plan in consultation with stakeholders to accomplish Hon'ble Prime Minister's vision of better air quality.
02. Dr. Prashant Gargava, Member Secretary CPCB, emphasized the significance of City action plan and robust micro action plan, identification of hotspots, source apportionment study and focused operationalization of Emergency Response System (ERS) and Public Grievance Redressal Portal (PGRP). He informed the fund released to 42 Million plus Cities under National Clean Air Program (NCAP) and XV-FC must be utilized for implementation of city action plan and utilization certificates (UCs) be submitted as soon as possible.

18/2021/AQMHHBO

03. Shri P K Gupta, DH-AQM division briefly presented the status of City action plan (CAP), micro action plan, funds released under XV-FC and NCAP, status of utilization certificates, third party assessment, Source Apportionment studies, identification of hot spots, Memorandum of Understanding (MoU) signed with Institute of Repute (IoR), Air Quality Monitoring Cell & Implementation Committee at ULB level, Emergency Response System (ERS) and Public Grievance Redressal System (PGRS). He also presented the framework for Performance Assessment guidelines under XVFC that is being finalized by Department of Expenditure (DoE) / Ministry of Finance (MoF).
04. Additional Chief Secretary, UDD, Karnataka suggested that cities with better air quality/ low PM10 concentration may have proportionate/ more relaxed targets.
05. Punjab State Pollution Control Board sought guidance for Amritsar conducting Source Apportionment Study, as it was conducted earlier in 2013.
06. MS-UPPCB and Chairman-Andhra Pradesh Pollution Control Board sought clarity for conducting Source Apportionment/ Carrying Capacity study proposed jointly with CPCB in 25 cities.
07. Bihar SPCB and APPCB sought clarity on installation of new Continuous Ambient Air Quality Monitoring Stations (CAAQMS), as direction received from CPCB for not to place new work order for CAAQMS until further communications.
08. ULB from Rajasthan requested to divide the funds between the ULBs in Urban Agglomeration (U.A.) and grant it for the actions on improvement of air quality.
09. After detailed deliberations, the following emerged out:
  - Framework for Performance Assessment in ULBs is finalized and under consideration of DoE/ MoF, wherein, relative weightage for parameters Strengthening of Pollution monitoring mechanism (A), Source wise Cause Analysis for Air Pollution (B), Progress on Action plans & Compliance of Statutory Guidelines (C) and Quantification and evaluation of Air Quality Improvements (D) are considered for release of Grants as MCF in FY 2021-22 to 2025-26.
  - Under the framework, tripartite MoU to be signed between MoEFCC, ULBs and respective State Government for the improvement of city action plans with committed measurable targets with year on year improvements; However model MoU will be shared after finalization.
  - States may submit the claim for MCF along with Third Party Assessment (TPA) report in line with the Evaluation matrix being developed in the framework. These TPA will be selected for each

ULBs based on the recommendations of Committee formed by MoEFCC in consultation with States.

- As recommended in the XVFC, in case of Urban Agglomerations with more than one Million Plus City, the concerned State Government in consultation with all such entities within the urban agglomeration shall entrust one urban local body as a nodal entity to receive the grants. This nodal entity shall also have the responsibility of achieving the performance indicators for the entire urban agglomeration. Grant is to be utilized for implementation of activities of CAP in the jurisdiction of both the ULBs. The state government must evolve mechanism to avoid any conflict among ULBs.
- Release of second installment grant for FY 2020-21 under XV-FC, has pre-condition as approved city action plans. However, conditional approval issued for 7 cities (Faridabad, Jabalpur, Jamshedpur, Ranci, Maudrai, Chennai, Trichy) and their revised city action plan is awaited. Release of Grant under XVFC for FY 2021-22 will be considered only after approval of city action plans.
- Micro action plan is submitted by only 7 cities, submission of micro action plan to be expedited for remaining 35 cities in line with the model micro action plan shared with States. This is also a prerequisite for release of grants for year 2021-22.
- SPCBs to expedite the submission of UCs for fund utilized under NCAP in FY 2020-21 and Carry forward permission can be requested for unutilized fund for the subsequent year. Meanwhile, cities can continue utilizing funds as per city action plan.
- Funds allotted under XV-FC is to be considered for viable gap funding and as incentive grant, and ULBs must make efforts for convergence of funds and leverage resources available under schemes such as Swatch Bharat Mission (SBM) 2.0, Smart City, SATAT, FAME-II, AMRUT etc for implementation of activities covered under city action plan to improve the air quality. As e-mobility is important aspect of emerging transportation for Green India, funds may be considered for allotment for development of electric charging infrastructure.
- Source of pollution are dynamic in process, hence Amritsar city can proceed with fresh SA study as it was conducted in 2013. Further, cities that have completed SA study may revisit the city action plans on revising significant action. As per the Hon'ble NGT directions in OA no. 683/ 2018, a meeting was convened on 29<sup>th</sup> January, 2021 with SPCBs for joint study of SA/CC study in identified 25 cities. Accordingly, SPCBs may issue the work order and send proposal to CPCB for requesting of fund, if not available from other schemes.

- Identification of hotspots in ULBs and focused actions will give results in improving the air quality in the city. Besides, SA study, ULBs may consult with SPCBs and IoRs in selection and framing focused action plans at hotspots. ULBs can obtain air quality data with respective SPCBs for tracking the air quality improvements in the city.
- As detailed guidelines are being framed for rationalizing installation of CAAQMS in cities, actions can be taken to install one CAAQMS in each non-attainment city. If more than one CAAQMS is sanctioned and work order is not awarded so far, it may be shifted to another NCAP cities for ensuring one CAAQMS in each city.
- Considerable measures are being taken to prioritize implementation of Gas Distribution network in the city and establishment of Biogas generation through Ministry of Petroleum and Natural Gas (MoPNG).
- CPCB has deputed its nodal officers in each identified city to coordinate. These officers can be invited for attending city implementation committee review meeting for providing inputs.
- Considering Air shed management approach, review on framing State action plan is being progressed by National Knowledge Network (NKN).

Meeting ended with thanks to the participants and the Chair.

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Rahul Clerk &lt;courtclerk@aparlaw.in&gt;

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**Advance Service of Short Reply in OA No. 3/2026 – Public Action Committee vs. M/s Punjab Dyers Association**

1 message

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**Rahul Clerk** <courtclerk@aparlaw.in>  
To: mattewarasutlejpac@gmail.com  
Cc: Apar Gupta <office@aparlaw.in>

Tue, Apr 14, 2026 at 10:48 AM

Dear Sir/Madam,

Please find enclosed the short reply by way of affidavit on behalf of the Punjab Pollution Control Board (Respondent No. 4 & 5) in the matter titled "Public Action Committee through its Member Er. Kapil Dev vs. M/s Punjab Dyers Association through its Director Vivek Kumar Jindal" (OA No. 3/2026) pending before the Hon'ble National Green Tribunal, New Delhi.

Kindly treat this email as proof of service and acknowledge receipt.

--

Kind regards

**Rahul**

Court Clerk

Law Office of Apar Gupta

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